

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No.61054/2024

[Arising out of impugned final judgment and order dated 16-01-2024
in WA No. 6/2024 passed by the High Court of Orissa at Cuttack]

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

CHANDRA SEKHAR SAMAL & ANR.

Respondent(s)

IA No. 141621/2025 - CONDONATION OF DELAY IN FILING SLP, IA No.
141622/2025 - CONDONATION OF DELAY IN REFILING SLP & IA No.
141620/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 24-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. Rohit Amit Sthalekar, AOR
Mr. Raturaj Satapathy, Adv.
Mr. S.V. Singhdeo, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in refiling the Special Leave Petition is condoned.
2. Issue notice on the application seeking condonation of delay in filing the Special Leave Petition so also the Special Leave Petition.
3. Tag with SLP(Civil) Diary No.13545 of 2024.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR